

DIVISION BENCH

ITEM NO.6

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.193/2024 IN CP (IB) NO.189/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	MKM TECHNOLOGIES PVT LTD V/S LEEL ELECTRICALS LTD
UNDER SECTION	9 OF IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Ankur Mittal with Ms. Yashika Sharma, Advs. : *For the Applicant/ SBI*

Ms. Damini Sreshtha, Proxy for
Sh. Amar Vivek, Adv.

: *For the Liquidator/ Res.*

ORDER

IA NO.193/2024

Ld. Counsels representing the parties are present through VC.

- 1.** This application has been filed by the State Bank of India seeking to challenge the distribution being made by the Liquidator.
- 2.** Let notice of the present application be issued to the Liquidator.
- 3.** Ld. Proxy Counsel, Ms. Damini Sreshtha appears on behalf of the Ld. Counsel, Sh. Amar Vivek through VC, who accepts notice on behalf of the Liquidator, and therefore waives service. She also seeks and is granted two weeks time to file reply/ objection to the said application by serving an advance copy to the Ld. Counsel representing the Applicant/ SBI.
- 4.** Let the matter be adjourned for further hearing on 7th May, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

16th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*